BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 24/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018

Name of the Company:

Uppal- Chadha Hi-Tech Developers Pvt Ltd

V/s.

Orient Tradelink Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION REPRESENTATION

SIGNATURE

1. GARIMA MALHOTRA

ADVOCATE

Jacks

2. OKCA & Pahu

Nela Panday -

far HoamidK. Slah

aus UKCA

Adrocuk

Collina

Not a. Pandy

ORDER

Learned Advocate Ms. Neha Panchal i/b UKCA & Partner present for Operational Creditor/Petitioner. Learned Advocate Ms. Garima Malhotra present for Respondent.

Learned Advocate Ms. Garima Malhotra filed Vakalatnama for Respondent.

Learned Counsel appearing for Respondent represented that settlement talks are going on.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner, in case there is no settlement.

List the matter on 05.03.2018 for hearing before admission.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 9th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL